

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 684 of 2020 in CP(IB) 257 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2020**

Name of the Company: George Samuel RP For Jason Dekor Pvt
Ltd
V/s
Madhya Gujarat Vij Co Ltd
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(Through Video Conferencing)


Advocate, Mr. Monaal J. Davawala is present on behalf of the applicant.

The instant application is filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016.

The Registry as well as Applicant is directed to issue notice to the respondent.

List the matter on 22.10.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 16th day of October, 2020